

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI)... 2014
CRLMP.NO(s). 4918/2014

(From the judgement and order dated 22/10/2013 in CRLA
No.2927/1982 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

JITENDER KUMAR SHUKLA Petitioner(s)

VERSUS

THE STATE OF U.P.& ORS. Respondent(s)

(With appln(s) for permission to file SLP and office report)

Date: 15/04/2014 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. Mahesh Tiwari, Adv.
Mr. Anurag Tiwari, Adv.
Ms. Bishnu Tiwari, Adv.
For Dr. Kailash Chand, Adv.

For Respondent(s) Mr. Arvind Varma, Sr. Adv.
Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, Adv.
Mr. Atif Suhrawardy, Adv.
Mrs. Shamama Anis, Adv.
Ms. Shivali Chaudhary, Adv.

UPON hearing counsel the Court made the following
O R D E R

Adjourned to enable the counsel for the
petitioner to produce the evidence of PW.5.
Post after two weeks.

(Narendra Prasad)
Court Master

(Renuka Sadana)
Court Master